

involved needs careful consideration on the basis of the consensus among all political parties before a Bill for amendment in the Constitution is brought before Parliament.

Cases of violation of model code of conduct

2941. SHRI RAVI PRAKASH VERMA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the details of cases of violation of Model Code of Conduct reported during the general election 2019, State-wise;

(b) whether the Election Commissioners have dissented the clean chits given in various such cases; and

(c) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):

(a) to (c) The information is being collected and will be laid on the Table of the House.

One nation one election

†2942. SHRI VISHAMBHAR PRASAD NISHAD:

CH. SUKHRAM SINGH YADAV:

SHRIMATI CHHAYA VERMA:

SHRI LAL SINH VADODIA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has taken any steps towards the process of One Nation, One Election;

(b) if so, the details thereof;

(c) whether any time period has been fixed for the same; and

(d) the number of times simultaneous elections to State Assemblies and Lok Sabha have been held together after country adopted democracy?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):

(a) to (c) The Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice had examined the issue of simultaneous elections to Lok Sabha and State Legislative Assemblies in consultation with various stakeholders including Election Commission of India. The Committee has given certain

† Original notice of the question was received in Hindi.